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Power

Ref.: APL/CERC/26052026
Date: 26.05.2026

To

Secretary,
Central Electricity Regulatory Commission,
World Trade Centre
New Delhi -110029

Sub.: Comments on Staff Paper on "Shortening the scheduling timeline for Real Time Markets in India".

Dear Sir,

With reference to the comments invited by the Hon'ble Commission, on the above-mentioned Staff Paper on "Shortening the scheduling timeline for Real Time Markets in India", we hereby submit our comments on the same with a request to kindly take the same on record.

Thanking You,
Yours Sincerely,

For **Adani Power Limited**

M. R. Krishana Rao
Chief- ERCG

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APL Comments on Staff Paper on Shortening the scheduling Timeline for RTM in India

Sr. No.	Staff Paper	Proposed Changes	Rationale
1	Table-2: Revised Timeline for Scheduling from the end of 'Revision in Schedule' till the 'delivery time block-X'	Following modifications may be considered for inclusion in the revised timeline for scheduling: Block: X-4 Timeline: (T- ~~50~~ ***60***) to (T-45) Phase: Bidding window for RTM	The bidding window should remain 15 minutes under the proposed arrangement, as generators need adequate time to submit RTM bids, including multiple bids under the Electricity LPS Rules, as well as TRAS bids. Since bidding relies on systems such as WBES, internet connectivity, and exchange software, any disruption could cause participants to miss the opportunity to place bids on the exchange.
2	General	Implementation of the proposed revised timeline should be linked to the availability of fully functional national portals connected with all SLDC/RLDC for downloading backdowns and sharing the data through APIs, supported by a system similar to WBES. For example, Rajasthan SLDC has a portal but no API, while Karnataka SLDC communicates backdowns by email.	